

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24966/2024

[Arising out of impugned final judgment and order dated 29-07-2024 in SA No. 267/2017 passed by the High Court of Judicature at Allahabad]

YASH KHULLAR

Petitioner(s)

VERSUS

I.R. CONSTRUCTIONS PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.240961/2024-EXEMPTION FROM FILING O.T.)

Date : 12-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Saurabh Upadhyay, Adv.
Ms. Hardikaa Kalia, Adv.
Ms. Sanya Narula, Adv.
Shaurya Das Gupta, Adv.
Mr. S. K. Verma, AOR

For Respondent(s) Mr. Ameet Siingh, Adv.
Ms. Pareena Swarup, Adv.
Mr. Ankit Ambasta, Adv.
Mr. Ravi Kumar, Adv.
Mr. Yuvraj Chhabra, Adv.
Ms. Rajreeta Raj, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.
3. Status quo in the meanwhile.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)